

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.1042/2021

This the 21th day of June, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Shri Anjani Kumar, (Group-C)
Aged about 37 years
SSE/Telecom/NCR/Agra
Inside DRM Building
N.C. Railway, Agra Cantt.
Agra-282001. ... Applicant

(through Advocate: Shri Girish C. Jha)

Versus

1. Union of India
Through Secretary
Railway Board
Rail Bhawan
Rafi Ahmad Kidwai Marg
New Delhi – 110 001.

2. The Divisional Railway Manager
North Central Railway
Agra. ... Respondents

(through Advocate: Shri Krishan Kant Sharma)

ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

At the outset, learned counsel for the applicant submits that the present OA has been filed seeking execution of the respondents' order dated 09.11.2020 (Annexure A-1). He



submits that the applicant has not filed any representation for redressal of his grievance raised in the present OA.

2. Shri Jha, learned counsel for the applicant further adds that subsequent to filing of the present OA the respondents have passed another transfer order dated 20.10.2020. However, they have not given effect to the said order as well. In view of the aforesaid development, he seeks permission to withdraw the present OA with liberty to the applicant to first approach the respondents by way of representation for redressal of his grievances and with further opportunity that in case any of his grievances still survives, he may approach this Tribunal by way of a fresh OA in accordance with law. Permission is granted. OA stands dismissed as withdrawn, with liberty, as aforesaid. Shri Jha, learned counsel for the applicant undertakes to supply a copy of the present OA to Shri Sharma, learned counsel for respondents by tomorrow.

(R.N. Singh)
Member (J)

(A. K. Bishnoi)
Member (A)

/sunita/sarita/uma/